



2026:DHC:3308-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **FAO (COMM) 113/2026, CM APPLs. 25676/2026 & 25677/2026**

**ADITYA BIRLA FASHION
AND RETAIL LIMITED**

.....Appellant

Through: Mr. Varun Sharma and Mr.
Jayant Dayal, Advs.

versus

**M/S SEPSET REAL ESTATE
LIMITED & ORS.**

.....Respondents

Through:

**CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

ORDER (ORAL)

20.04.2026

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C. HARI SHANKAR, J.

1. After some hearing, learned Counsel for the appellant seeks leave to withdraw the appeal as he submits that he would seek his remedies under Section 17 of the Arbitration and Conciliation Act, 1996 as has been permitted even in the impugned order.

2. The appeal is accordingly disposed of as withdrawn without expressing any opinion on merits.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

APRIL 20, 2026/aky